



**The Kerala Essential Articles Control (Temporary Powers) Continuance Act,
1971**

Act 1 of 1971

Keyword(s):

Kerala Essential Articles Control (Temporary Powers) Act, 1961

Amendments appended: 1 of 1973, 5 of 1979

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**The Kerala Essential Articles Control
(Temporary Powers) Continuance**

Act, 1970

(Act 1 Of 1971)

An Act further to continue the Kerala Essential Articles Control (Temporary Powers) Act, 1961

Preamble.- WHEREAS it is expedient to continue the Kerala Essential Articles Control (Temporary Powers) Act, 1961, for a further period

BE it enacted in the Twenty-first Year of the Republic of India as follows:-

1. *Short title.*- This Act may be called the Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1970.

2. *Amendment of section. 1.*- In sub-section (3) of section 1 of the Kerala Essential Articles Control (Temporary Powers) Act, 1961 (3 of 1962), for the words “nine years”, the words “eleven years” shall be substituted.

Act 1 of 1973

**THE KERALA ESSENTIAL ARTICLES CONTROL (TEMPORARY
POWERS)
CONTINUANCE ACT, 1972^[1]**

An Act further to continue the Kerala Essential Articles Control (Temporary Powers) Act, 1961.

Preamble. —WHEREAS it is expedient to continue the Kerala Essential Articles Control (Temporary Powers) Act, 1961, for a further period;

Be it enacted in the Twenty-third Year of the Republic of India as follows:—

1. *Short title.*—This Act may be called the Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1972.

2. *Amendment of section 1.*—In sub-section (3) of section 1 of the Kerala Essential Articles Control (Temporary Powers) Act, 1961 (3 of 1962), for the words "eleven years", the words "fourteen years" shall be substituted.

**THE KERALA ESSENTIAL ARTICLES CONTROL (TEMPORARY
POWERS)[\[1\]](#)**

CONTINUANCE ACT, 1979

(ACT 5 OF 1979)

An Act further to continue the Kerala Essential Articles Control (Temporary Powers) Act, 1961

Preamble. -WHEREAS it is expedient to continue the Kerala Essential Articles Control (Temporary Powers) Act, 1961, for a further period;

BE it enacted in the Thirtieth Year of the Republic of India as follows:-

1. Short title .-This Act may be called the Kerala Essential Articles Control (Temporary Powers) Continuance Act, 1979.

2 . Amendment of section 1.-In sub-section (3) of section 1 of the Kerala Essential Articles Control (Temporary Powers) Act, 1961 (3 of 1962) (hereinafter referred to as the principal Act), for the words “seventeen years”, the words “twenty years” shall be substituted.

3. Repeal and saving. - (1) The Kerala Essential Articles Control (Temporary Powers) Continuance Ordinance, 1979 (1 of 1979), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act had come into force on the 16 th day of January, 1979.